

ITEM NO.14

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 313/2024

USHA GARG

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 09-07-2024 This petition was called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Mr. Lav Kumar Agrawal, Adv.
Mr. Rajat Srivastav, AOR**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice returnable on 19 July 2024.
- 2 Since the issue which has been raised by the petitioner raises broader aspects relating to access to justice to the consumer fora, we would request Mr Justice AP Sahi, the President of the National Consumer Disputes Redressal Commission to interact with the Court through the Video Conferencing platform.
- 3 We clarify while making the above request that the purpose of the above suggestion is not to implicate any adversarial role for the learned President of the NCDRC. On the contrary, with the distinguished record of service of the

learned President of the NCDRC, both as a Judge of the High Court and as Chief Justice, the Court would be benefited by the personal interaction.

4. Learned counsel for the petitioner shall serve a copy of the present petition on the Registrar of the NCDRC so as to enable him to apprise the learned President.
5. List the Petition at 3.30 p.m. on 19 July 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR